

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4247  
ANSWERED ON:29.08.2011  
WATER BY SOFT DRINKS PLANTS  
Rajbhar Shri Ramashankar

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether any study is being conducted about the effect on land due to polluted water and solid wastes generated by soft drink companies on the land nearby these soft drink companies in the country; and

(b) if so, the steps being taken by the Government to check ill effects near such soft drink companies?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) As reported by the Central Pollution Control Board (CPCB), norms have been evolved for wastewater discharge by soft drinks industries and notified under the Environment (Protection) Act, 1986. For disposal of solid waste generated from these units, guidelines have been framed under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008. The CPCB has asked the State Pollution Control Board (SPCBs) and Pollution Control Committees (PCCs) to ensure that the soft drink industries comply with all the norms. The feedback received from SPCBs/PCCs indicates that the units are complying with respect to norms of wastewater, air emission, noise and solid waste/hazardous waste disposal.